

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.167/2000

Thursday this the 24th day of May, 2001.

CORAM

HON'BLE MR. A.M.SIVADAS, JUDICIAL MEMBER
HON'BLE MR. G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

1. K.Satheesan
Sub Divisional Engineer (Phones)(External)
Guruvayur.
2. K.Chandran
Sub Divisional Engineer (Lecturer)
Regional Telecom Training Centre
Trivandrum.Applicants.

(By advocate Mr.K.Jaju Babu)

Versus

1. Union of India represented by
Secretary, Department of Telecommunications
New Delhi.
2. The Chairman, Telecom Commission
Ministry of Communications
Department of Telephones, Sanchar Bhavan
Ashoka Road, New Delhi.
3. The Chief General Manager, Telecom
Kerala, Trivandrum-33.Respondents.

(By advocate Mr.K.Kesavankutty, ACGSC)

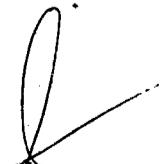
The application having been heard on 24th May, 2001, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M.SIVADAS, JUDICIAL MEMBER

Applicants seek the following reliefs:

- (i) Direct the respondents to specifically work out the vacancies representing the 1/3rd quota in the TES Group B meant for the Junior Engineers coming out successful at the competitive examinations after commencement of the Recruitment Rules for the TES Group B category from 1981 to 1988 in which year the applicants became qualified as Competitive officers eligible for being promoted to the TES Group B cadre towards 1/3rd quota.
- (ii) To direct the respondents thereafter to calculate the number of vacancies earmarked towards 1/3rd quota on year-wise basis filled up otherwise than by those who qualified in the limited Departmental Competitive Examination disclosing the number of competitive officers who came out successful in the competitive examination and also indicating whether at the relevant point of time when the qualifying officers were promoted against the 1/3rd quota of the vacancies set apart for the competitive officers, a competitive examination had already been held and the results thereof had already been declared.



- (iii) Direct the respondents to carry forward the vacancies earmarked towards 1/3rd quota for competitive officers and unfilled from year to year and fill those vacancies available for competitive officers who qualified in the competitive examination held in November 1988 in the ratio 2:1 as per the Recruitment Rules 1981 with consequential benefits including seniority.
- (iv) Direct the respondents to consider the claim of the applicants for promotion as contained in A2 and A4 in the light of A1 of order of this Tribunal towards the vacancies to be reallocated to the year 1988 forthwith and grant all consequential benefits including seniority.
- (v) To grant such other reliefs as this Hon'ble Tribunal deem fit.
- (vi) To grant the cost of this OA.

2. When the OA was taken up, the learned counsel appearing for the applicants submitted that as per order dated 1st of February, 2001, marked as MA-I in MA No. 421/01, the applicants have been granted the reliefs sought by them.

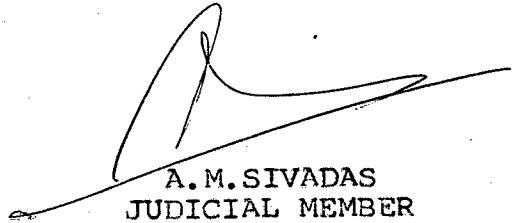
3. That being so, this OA has become infructuous.

4. Accordingly the OA is dismissed.

Dated 24th May, 2001.



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A. M. SIVADAS
JUDICIAL MEMBER

aa.

Annexures referred to in this order:

- A-1: Copy of the order dated 3.2.98 in OA 982/95 of this Tribunal.
- A-2: Copy of representation submitted by the 1st applicant before the 2nd respondent on 21.12.98.
- A-4: Copy of the representation submitted by the 2nd applicant before the 2nd respondent.